

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
PRINCIPAL BENCH

ITEM No. 109
(IB)-694(PB)/2018

IN THE MATTER OF:

L & T Finance Ltd.

.... Applicant/petitioner

v.

Zillion Infraprojects Pvt. Ltd.

.... Respondent

Order under Section 7 of Insolvency & Bankruptcy Code, 2016 (CIRP)

Order delivered on 13.06.2019

Coram:

CHIEF JUSTICE (RTD.) M. M. KUMAR
HON'BLE PRESIDENT

SH. S. K. MOHAPATRA
HON'BLE MEMBER (TECHNICAL)

PRESENTS:

For the Applicant

Mr. Krishan Kumar, Mr. Rahul Raj Mishra, Advs. for
Fab-Tech Works & Constructions

For the RP

Mr. Vinod Chaurasia, Adv. with Mr. Harish Taneja, RP

ORDER

CA-1128(PB)/2019

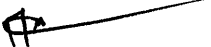
Notice of the application to CoC for 11.07.2019.

Process dasti as well.

List for further consideration on 11.07.2019.

CA-860(PB)/2019

This is an application filed by claimant/operational creditor namely M/s. Fab-Tech Works & Construction Pvt. Ltd. with a prayer for handing over certain items as per the list detailed in Exhibit "A". In para 4 of the reply the Resolution Professional has taken the stand that these tools, tackles and machineries were utilized in the process of completing the project and nothing remains except the scrap.



However, at the time of hearing, Resolution Professional, who is present in the Court has proposed the applicant to visit the premises and if he is able to identify any item listed in Exhibit "A" then the same can be considered to be provided back to the applicant. The applicant shall visit the premises where the items have been stored by the RP and a report be filed.

Copy of the order be given dasti.

List for further consideration on 11.07.2019.

Sd/—

(M.M.KUMAR)
PRESIDENT

Sd/—

(S. K. MOHAPATRA)
MEMBER (TECHNICAL)

13.06.2019
Ritu Sharma